

for the year 1984-85
along with Audited
Accounts.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1984-85.

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-3093/86]

11.09 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha at its sitting held on the 14th August, 1986, passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment; the constitution (Fifty-Fourth Amendment) Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 12th August, 1986."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and

Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, which was passed by the Lok Sabha at its sitting held on the 12th August, 1986, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th August, 1986 agreed without any amendment to the Tamil Nadu Legislative Council (Abolition) Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 12th August, 1986."

DELHI FIRE PREVENTION AND
FIRE SAFETY BILL*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD) : Sir, I beg to move for leave to introduce a Bill to make more effective provision for the fire prevention and fire safety measures in certain buildings and premises in the Union Territory of Delhi.

MR. SPEAKER : The question is ;

*Published in Gazette of India Extraordinary, Part-II, Section 2 dated 20.8.1986.